

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

Subject: Modification to the roster issued for the period commencing 15th May to 17th June, 2023.

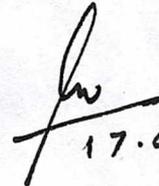
Order

No:- 620 of 2023/RG

Dated:- 17.05.2023

In the interest of administration of justice and smooth functioning of the Court work, Hon'ble the Chief Justice has been pleased to direct that habeas corpus petitions shall be listed along with other writ petitions and not necessarily to be listed as criminal petitions. Therefore, Registrars Judicial, Srinagar/Jammu shall segregate the habeas corpus petitions from the criminal matters/writ of criminal nature and list the same before all the available single benches in both the Wings of the High Court by adopting computer spinning method. The roster for the period commencing 15th May to 17th June, 2023 shall also stand modified accordingly.

By Order


17.05.23

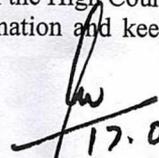
(Shahzad Azeem)
Registrar General

No: 25830-52 /RG/

Dated: 17.05.2023

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
2. Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
4. Registrar Rules, High Court of J&K and Ladakh, Srinagar.
5. Registrar Computers, High Court of J&K and Ladakh, Srinagar.
....for information
6. Registrars Judicial, High Court of J&K, Srinagar/Jammu for information and necessary compliance.
7. I/C NIC, Srinagar, for uploading the same on the official website of the High Court.
8. Incharge Library High Court of J&K, Jammu/Srinagar for information and keeping the record of the order.


17.05.23
Registrar General